

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.788/96

Date of Order: 2.8.96

BETWEEN:

Smt.P.Rama Devi

.. Applicant.

AND

The Accountant General,
Audit-I, A.P.,
Hyderabad.

.. Respondent.

- - -

Counsel for the Applicant

.. Party-in-Person

(Not present)

Counsel for the Respondent

.. Mr.G.Parameswara Rao

- - -

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member(Admn.) X

- - -

None for the applicant. Smt.Shakthi for Mr.G.

Parameswara Rao, learned standing counsel for the respondents.

2. The applicant in this OA sent a letter dated 19.6.96 for providing suitable job to her son on compassionate ground appointment. That letter was treated as an OA and numbered as OA.788/96. Court fee was also waived.

3. The applicant is not present today. But the position was ascertained from Smt.Shakthi. She submits that ~~she~~ ^{the applicant} has filed ~~the~~ representations on 16.5.94, 13.9.94 and 8.2.96 requesting for compassionate ground appointment to her son. These representations were replied stating that her son is not eligible to get compassionate ground appointment in view of the fact that her husband is only missing. She was replied accordingly by letters dated 28.6.94, 2.12.94 and 19.4.96.

D

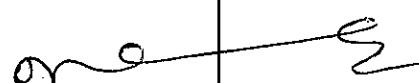
✓

.. 2 ..

In view of the above the standing counsel submits that the applicant has no case for granting the relief of compassionate ground appointment to her son. In OA.787/96, the applicant herein ~~the~~ ~~respondents~~ themselves have agreed to pay her the family pension and in view of the above that OA was disposed of without any direction as no orders was required. In view of the fact that the applicant is to be paid family pension the question of grant of compassionate ground appointment to her son has to be reconsidered. In that view I am of the opinion that the representations quoted above (in para-3 supra) needs reconsideration in the light of recent development that she is going to be paid the family pension.

4. In the result, the following direction is given:-
The respondents should reconsider the issue of grant of compassionate ground appointment to her son on the basis of her earlier representations referred to above in view of the fact that she is going to get family pension. The representations should be reconsidered in the light of the recent development within a period of 3 months from the date of receipt of this order and the applicant ~~will~~ ^{should} be advised suitably on this connection.

5. The O.A. is ordered accordingly. No costs.


(R. RANGARAJAN)
Member (Admn.)

Dated: 2nd August, 1996

(Dictated in Open Court)

sd


D.R. (S)



..3..

O.A. NO. 788/96

Copy to:

1. The Accountant General,
Audit & I, A.P.,
Hyderabad.
2. One copy to Mr.P.Rama Devi, Party in Person, *cc/let. P. Rosam*
AKVidh — 534235/-
3. One copy to Mr.G.Parameswar Rao, Advocate,CAT,Hyderabad.
4. One copy to Library, CAT,Hyderabad.
5. One duplicate copy.

YLKR

Govt
O.P. 788/96
TYPED BY
COMPARED BY

Min
CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

Typing

DATED: 21/8/96

ORDER/JUDGEMENT

C.A. NO./R.A./C.P. No.

in:

O.A. NO. 788/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

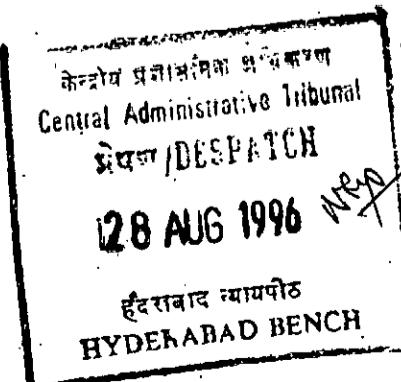
ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

25/7



ED